[PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDIANARY PART II, SECTOR 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

New Delhi, dated the 26th May 2011

Notification

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 642 read with section 610B of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules further to amend the Companies (Central Government's) General Rules and Forms, 1956, namely : -

1. (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Amendment) Rules 2011.

(2) They shall come into force with effect from 29th May, 2011.

2. In the Companies (Central Government's) General Rules and Forms, 1956, in Annexure 'A' for Form 8 and Form 17 the following Forms shall be substituted , namely :-

FORM 8 Pursuant to sections 125, 127, 130, 132 and 135 and Pursuant to section 600 read with 125, 127, 130, 132 and 135 of the Companies Act, 1956]	Particulars for creation or modification of charge (other than hose related to debentures) including particulars of modification of charge by asset reconstruction companies in terms of Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFASI)			
Note - All fields marked in *are to be m 1.(a) * Corporate identity number (CIN) or registration number of the compan	y			
(b) Global location number (GLN) of co 2.(a) Name of the company				
(b) Address of the registered office or of the principal place of business in India of the company				
(c) e-mail ID of the company 3. *This form is for	Creation of charge			
	rge, the details to be provided in fields below should be in arge after the modification. Refer instruction kit for details.			
(b) Whether charge holder is authorities	sed to assign the charge as per the charge agreement \bigcirc Yes \bigcirc N			
 5. (a) Whether charge is modified in term (b) Whether charge holder is authori 6. (a) * Type of charge A charge on: 	sed to assign the charge as per the charge agreement.			
 (b) Whether charge holder is authori 6. (a) * Type of charge A charge on: Uncalled share capital Immovable property 	Calls made but not paid			
 (b) Whether charge holder is authori 6. (a) * Type of charge A charge on: Uncalled share capital Immovable property Any interest in immovable property 	Calls made but not paid			
 (b) Whether charge holder is authori 6. (a) * Type of charge A charge on: Uncalled share capital Immovable property Any interest in immovable property Book debts Movable property (not being pledged) 	 Calls made but not paid Ship Goodwill Patent, license under a patent Trademark 			
 (b) Whether charge holder is authori 6. (a) * Type of charge A charge on: Uncalled share capital Immovable property Any interest in immovable property Book debts 	 Calls made but not paid Ship Goodwill Patent, license under a patent 			
 (b) Whether charge holder is authori 6. (a) * Type of charge A charge on: Uncalled share capital Immovable property Any interest in immovable property Book debts Movable property (not being pledged) Floating charge 	 Calls made but not paid Ship Goodwill Patent, license under a patent 			
 (b) Whether charge holder is authori 6. (a) * Type of charge A charge on: Uncalled share capital Immovable property Any interest in immovable property Book debts Movable property (not being pledged) Floating charge Others 	 calls made but not paid Ship Goodwill Patent, license under a patent Trademark Copyright or license under a copyright 			

Note : If more than one charge holder involved, name of charge holders, details of extent of charge particulars of property charged, amount secured to be provided in attachment.

8. Particulars of the charge holder (In case charge is modified in favour of ARC or assignee, enter particulars of ARC or assignee)

tegory		
others, specify	Y .	
	,	
N in case cha	arge holder or ARC or assignee is a company	Pre-fill
lame	-	
ame		
Address Lir	ne l	
ine II		
City		
State		
ISO country of	code	
Country		
Pin code		
e-mail ID		
	escription and brief particulars of the instrument(s) creat	ting or modifying the charge
11.(a) *Whee (b) In cas the ins 12.(a) *Amo (In cas (In cas	the instrument creating or modifying the charge ther charge created or modified outside India use of charge created or modified outside India strument(s) in india (DD/MM/YYYY) pount secured by the charge se the amount is in foreign currency, rupee equivalent to se of modification of charge, enter the amount secured	o be stated) (in Rs.)
11.(a) *Whee (b) In cas the ins 12.(a) *Amo (In cas (In cas	ther charge created or modified outside India use of charge created or modified outside India on the pro- strument(s) in india (DD/MM/YYYY)	Yes No roperty situated outside India, the date of receip
11.(a) *Whee (b) In cas the ins 12.(a) *Amo (In cas (In cas	ther charge created or modified outside India use of charge created or modified outside India on the pre- strument(s) in india (DD/MM/YYYY) pount secured by the charge se the amount is in foreign currency, rupee equivalent to se of modification of charge, enter the amount secured	Yes No roperty situated outside India, the date of receip
11.(a) *When (b) In cas the ins 12.(a) *Amo (In cas (In cas (b) Amou	ther charge created or modified outside India use of charge created or modified outside India on the prestrument(s) in india (DD/MM/YYYY) bount secured by the charge se the amount is in foreign currency, rupee equivalent to se of modification of charge, enter the amount secured unt secured by the charge in words	O Yes O No roperty situated outside India, the date of receip o be stated) (in Rs.) by the charge after such modification)
11.(a) *When (b) In cas the ins 12.(a) *Amo (In cas (In cas (b) Amou	ther charge created or modified outside India use of charge created or modified outside India on the prestrument(s) in india (DD/MM/YYYY) bount secured by the charge se the amount is in foreign currency, rupee equivalent to se of modification of charge, enter the amount secured unt secured by the charge in words	O Yes O No roperty situated outside India, the date of receip o be stated) (in Rs.) by the charge after such modification)
11.(a) *When (b) In cas the ins 12.(a) *Amo (In cas (In cas (b) Amou	ther charge created or modified outside India use of charge created or modified outside India on the pre- strument(s) in india (DD/MM/YYYY) pount secured by the charge se the amount is in foreign currency, rupee equivalent to se of modification of charge, enter the amount secured	O Yes O No roperty situated outside India, the date of receip o be stated) (in Rs.) by the charge after such modification)
11. (a) * When (b) In cas the ins 12. (a) *Amo (In cas (b) Amou (b) Amou	ther charge created or modified outside India use of charge created or modified outside India on the prestrument(s) in india (DD/MM/YYYY) pount secured by the charge se the amount is in foreign currency, rupee equivalent to se of modification of charge, enter the amount secured unt secured by the charge in words	Yes No roperty situated outside India, the date of receip o be stated) (in Rs.) by the charge after such modification)
11. (a) * When (b) In cas the ins 12. (a) * Amo (In cas (In cas (b) Amou (c) In cas (c) In cas (c) In cas	ther charge created or modified outside India use of charge created or modified outside India on the prestrument(s) in india (DD/MM/YYYY) bount secured by the charge se the amount is in foreign currency, rupee equivalent to se of modification of charge, enter the amount secured unt secured by the charge in words	Yes No roperty situated outside India, the date of receip o be stated) (in Rs.) by the charge after such modification)

Page 2 of 6

(b) *Terms of repayment

(c) *Margin

(d) * Extent and operation of the charge

(e) Others

14. In case of acquisition of property, subjected to charge, furnish the details relating to the existing charge on the property so acquired

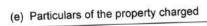
(a) Date of instrument creating or evidencing the charge

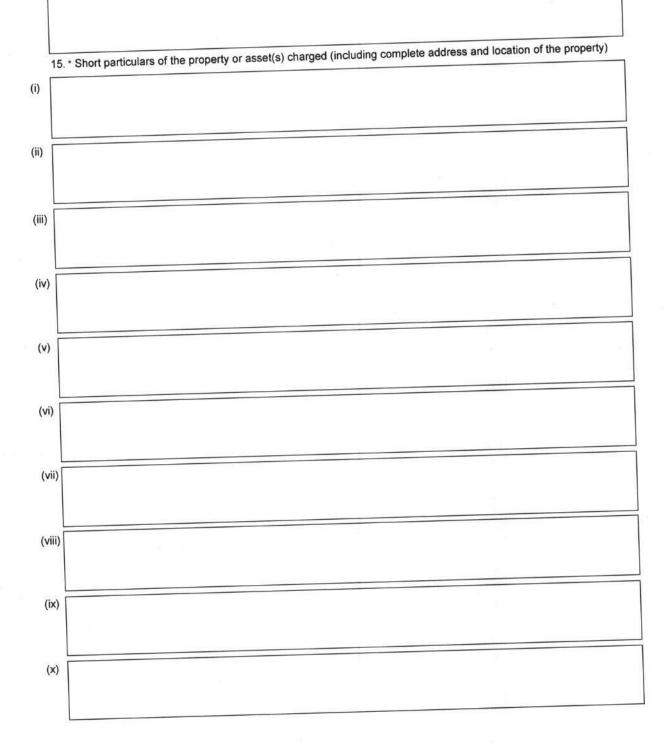
(DD/MM/YYYY)

(b) Description of the instrument creating or evidencing the charge

(DD/MM/YYYY) (c) Date of acquisition of the property (in Rs.) (d) Amount of the charge

Page 3 of 6





Page 4 of 6

16. (a) * Whether any of the property or interest therein under reference is not registered in the name of the company

⊖ Yes ⊖ No

(b) If yes, in whose name it is registered

17. Date of last modification prior to the present modification	(DD/MM/YYYY)
 18. Particulars of the present modification (Please ensure that correct particulars are entered as the same shof charge) 	nall be displayed in the certificate of modification
	,
Attachments	List of attachments
1. *Instrument(s) of creation or modification of charge Attach	1
2. Instrument(s) evidencing creation or modification Attach	1
of charge in case of acquisition of property which is already subject to charge	
3. Particulars of all joint charge holder Attach	
4. Optional attachment(s) - if any Attach	Remove attachment
Verification	as has broad abused and as
I confirm that all the information and particulars mentioned above are per the attached charge instrument(s) or document(s). A copy of the available at the registered office or principal place of business in Ind	allacted charge instrument(s) of document(s)
I have been authorised by the Board of directors' resolution number	dated (DD/MM/YYYY) tr
sign and submit this form.	
To be digitally signed by	
Managing Director or director or manager or secretary (In case of a or an authorised representative (In case of a foreign company)	n Indian company)
Designation	
Director identification number of the director or Managing Director; Income-tax permanent account number (income-tax PAN) of the manager or authorised representative; or Membership number, if applicable or income-tax PAN of the secreta company who is not a member of ICSI, may quote his/ her income-	ary (secretary of a

Verification

I/ we confirm that the attached charge instrument(s) or document(s) is/ are true copies of the original which is/are available with the charge holder and/ or assignee and all the information and particulars mentioned above are derived there from are concisely and corrected stated.

I/ we am/ are duly authorised to sign this form.

be digitally signed	l by				
Designation					
harge holder					
be digitally signe	d by				
esignation					
ARC or assignee					
Certificate t is hereby certified th	nat I have verified the above	e particulars (inc	luding attachment((s)) from the reco	ords of
* Whether associate * Membership numbe Modify	or fellow O Associate er or certificate of practice n Check For	number	Prescrutiny		Submit
For office use only			Affix filing	details	(DD/MM/YY
eForm Service requ			eForm filing date		
It is certified that the hereby registered.	above document for charg	ge creation or mo	odification (other th	an those related	I to debentures) is
Digital signature o	f the authorising officer		Confirm Submissi		
Date of signing			(DD/MM/Y	YYY)	
		OR			

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.

FORM 17 Pursuant to section 138 and pursuant to section 600 of the Companies Act, 1956]		Particulars for satisfaction of charges
Form Language	। 🔿 हिन्दी	
Note - All fields marked in * ar	e to be mandatorily fille	i
 (a) * Corporate identity number registration number (FCRN (b) Global location number (G 	(CIN) or foreign company I) of the company	
2.(a) Name of the company		
 (b) Address of the registered office or of the principal place of business in India of the company 		
(c) *e-mail ID of the company		
	in favour of asset reconst	ruction company (ARC) or assignee O Yes O No
 4. * Charge creation identificatio 		Pre-fill
(a) Particulars of the charge		e
CIN		
Name		
Address	4 1	
*e-mail ID	1	
(b) Particulars of creation of	foriginal charge and subs	equent modifications
 (b) Particulars of creation of (i) Charge creation date 		(DD/MM/YYYY)
3.30 CHARLENGER		(DD/MM/YYYY)
(ii) Charge last modified d	late	
 (iii) *Final amount secured (In case the amount is (iv) Amount secured by the 	s in foreign currency, rupe	e equivalent to be stated) (in Rs.)
(iv) Amount secured by the	le charge in wordo	
		in a mention details
(v) In case amount secu	red by the charge is in for	eign currency, mention details
		(DD/MM/YYYY)

Page 1 of 2

		List of a	attachments	
Attachments	Attach			1
 Letter of the charge holder stating that the amount has been satisfied 				
2. Optional attachment(s) - if any	Attach			
		1945-COLUMN	nove Attachment	
Verification I confirm that all the information and particulars me	entioned above are tr	ue and correct as pe	er the company's rec	ord.
I confirm that all the information and particulate inter- I have been authorised by the Board of directors' r	esolution number	dated	125	
to sign and submit this form.				(DD/MM/YYYY)
To be digitally signed by Managing director or director or manager or secre or an authorised representative (In case of a foreig	etary (In case of an In gn company)	dian company		
*Designation				
*Director identification number of the director or Ma Income-tax permanent account number(income-ta manager or authorised representative; or Membership number, if applicable or income-tax a member of ICSI, may quote his/ her income-tax	PAN of the secretary	(secretary of a com	pany who is not	
		and its attachme	ant(s) is correct and	
Verification To the best of my knowledge and belief, the inform complete. I am duly authorised to sign this form.	mation given in this fo	orm and its attachine		
To be digitally signed by				
Designation				
Charge holder (financial institution or bank or de	benture holder etc.)			
To be digitally signed by				
Designation				
ARC or assignee				
Certificate It is hereby certified that I have verified the abo	ve particulars (includ	ing attachment(s)) fr	om the records of	
				ohu
and found them to be true and correct. I further attached to this form.		quired attachment(s, accountant (in whole		
Chartered accountant (in whole-time pract		accountant (in whom	s-une practice,	
O Company secretary (in whole-time practice	ə)			
*Whether associate or fellow O Associate	e 🔿 Fellow			
*Membership number or certificate of practice		-	s	ubmit
Modify Check Fo	m	Prescrutiny		
For office use only:		Affix filing de	etails	1
eForm Service request number (SRN)		Form filing date		(DD/MM/YYYY)
It is certified that the above document for cha	arge satisfaction is he	ereby registered		
Digital signature of the authorising office		Confirm Submissio	n	
Date of signing		(DD/MM/YYYY)		
	OR		auch electronic m	ode and on

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company. *I*

